SCHEDULE I

FORM A

PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation) Regulations, 2017]

For the Attention of the Stakeholders of

ORWO PRIVATE LIMITED

1.	Name of the Corporate Person	**ORWO PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Person	16/03/1964
3.	Authority under which Corporate Person is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number of Corporate Person	U33209MH1964PTC012874
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	601, Bakhtavar, Shahid Bhagat Singh, Opp. Colaba Post Office, Colaba, Mumbai, Maharashtra, India, 400005.
6.	Liquidation commencement date of Corporate Person	04/06/2025
7.	Name, Address, Email address, Telephone Number and the Registration Number of the Liquidator	**Bharat Ramakant Upadhyay** Reg. No.: IBBI/IPA-002/IP-N00120/2017-18/10289 Address: 507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyavihar Station, Ghatkopar- West, Mumbai – 400086 **Ph. No.:** 9833284483 **Email Id registered with IBBI:** brupadhyay@hotmail.com **Claims to be sent on Email Id:** brupadhyay.irp@gmail.com
8.	Last date for submission of claims	04/07/2025

Notice is hereby given that **ORWO Private Limited** has commenced voluntary liquidation on **4th June,2025.**

The stakeholders of **ORWO Private Limited** are hereby called upon to submit a proof of their claims, on or before **4th July, 2025** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

B.R

Bharat Ramakant Upadhyay

Date: 05.06.2025
Place: Mumbai

INSOLVENCY PROFESSIONAL
Bharat Upadhyay
IBBI/IPA-002/IP-N00120/
2017-18/10289

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

नवाकाळ

|| न मे भक्त प्रणश्यति ||

पर्यावरण संरक्षण- प्रवचन आणि तमाशा

दरवर्षीचा पर्यावरण दिन हा एक सार्वत्रिक उपचाराचाच विषय झालेला दिसतो. पर्यावरणाविषयी जनजागृती व्हावी ते करण्यासाठी वेगवेगळ्या प्रकारचे कार्यक्रम आयोजित करावे आणि पर्यावरणाचे महत्त्व लोकांच्या मनावर बिंबवण्याचा एकमेव उद्देश समोर ठेवला जातो. जसा नेमेचि येतो पावसाळा तसा प्रकार ५ जूनच्या या पर्यावरण दिनाबाबत म्हणावा लागेल. शासकीय किंवा सार्वजनिक स्तरावर वेगवेगळे उपक्रम पार पडतात. दरवर्षी एखादा विषय घेऊन त्यातून होणारी पर्यावरणाची हानी लक्षात आणून देण्याचा प्रयत्न होतो. पण पुढे वर्षभर त्याबाबतचा विशेष पाठपुरावा होत नाही. किंबहुना कोणताही निर्णयसुद्धा होत नाही. यावर्षीसुद्धा प्लास्टिकमुक्त पर्यावरण अशा प्रकारचा संदेश देण्याचा प्रयत्न झालेला आहे. परंतु गेल्या पंचवीस वर्षांपासून प्लास्टिक बंदीचे ढोल बडवले जात आहेत. प्लास्टिकच्या वापराबाबत भलेही जनजागृती झालेली असेल, परंतु अगदी गेल्या दहा वर्षांत प्लास्टिकचा वापर शंभर पटीने वाढला हेही विदारक सत्य आहे. जंगल वाचवा, वृक्षारोपण करा. शुद्ध हवा यासारखे विषयदेखील पर्यावरणाच्या निमित्ताने चर्चेसाठी किंवा जनजागृतीसाठी घेतले गेले. परंतु अजूनही जंगलतोड थांबलेली नाही. हवा तर प्रचंड वेगाने प्रदूषित होते आहे. एकीकडे वृक्षारोपणाचे कार्यक्रम होत असताना अनेक ठिकाणी बेसुमार जंगलतोड होत आहे. अगदी पाण्याच्या शुद्धतेबाबतही अनेक वेळेला घोषणा झाल्या. पण कोणत्याच उपाययोजना परिणामकारकरित्या राबवल्या गेल्या नाहीत. या सर्व घडामोडी किंवा घटनाक्रमाचा विचार केला तर पर्यावरण संरक्षण केवळ घोषणा ठरल्या आहेत. या योजनांच्याबाबतीत ठणाणा असल्याचे समोर येते. लोकसहभागातून पर्यावरणाचे संरक्षण असे कितीही वेळा सांगितले गेले असले तरी शासकीय स्तरावर पर्यावरण संरक्षण किंवा शुद्धतेविषयी एकही धड उपाययोजना केली गेली नसल्याचे हमखासपणे सांगता येईल. इतका जर प्रचंड विरोधाभास असेल तर त्याचे महत्त्व सरकारच्याही लक्षात आलेले नाही. आणि जनतेनेही तो विषय तितक्या गांभीर्याने घेतलेला नाही.

नुसत्याच घोषणा

अगदी यावर्षीच्या प्लास्टिकमुक्त पर्यावरणाचा विचार केला तरी त्यातला फोलपणा स्पष्टपणे दिसून येतो. देशभरात प्रचंड प्रमाणावर प्लास्टिकची निर्मिती होते. जे प्लास्टिक नष्ट होऊ शकत नाही किंवा त्याचा पुनर्वापर करणेदेखील शक्य नाही, त्याचेदेखील उत्पादन प्रचंड प्रमाणात सुरू आहे. औद्योगिक क्षेत्रात काही टन प्लास्टिक रोज वापरले जाते. आणि छोट्या प्लास्टिकच्या पिशव्या आणि बाटल्या यांच्या माध्यमातून त्याचा भडीमार होतो. कमी ग्रॅम किंवा कमी जाडीच्या प्लास्टिक पिशव्यांचे हे प्रमाण ठरवून दिले गेले आहे. या पिशव्यांचा वापर केला जाऊ शकतो. परंतु वापर केलेल्या या पिशव्यांचा खच ज्या पद्धतीने इतस्तः पडलेला दिसतो. तो पाहिल्यावर पर्यावरणाचे सरकार आणि जनता दोघांनी मिळून कसे तीन तेरा वाजवले आहे हे सिद्ध होते. नदी, नाल्यांमध्ये हा प्लास्टिकचा कचरा केवळ पाणीच प्रदूषित करीत नाही तर हवामानालाही धोका पोहोचवत असतो. थेट पंतप्रधानांनी लाल किल्ल्यावरून भाषण करून प्लास्टिकमुक्त भारताची घोषणा केली होती. परंतु ही गोष्ट त्रिकालाबाधित शक्य नाही असेच म्हणता येते. जोपर्यंत प्लास्टिक उत्पादन नियंत्रित केले जात नाही. तोपर्यंत प्लास्टिक प्रदूषण थांबणे शक्य नाही. अगदी शासकीय स्तरावरसुद्धा प्लास्टिकचा मुक्तपणे वापर होत असतो. सरकारच्यादृष्टीनेसुद्धा पर्यावरणाच्यादृष्टीने प्लास्टिक अडचण वाटत असते. तर जनतेच्या स्तरावर त्याचा वापर थांबवला तर खोळंबाही होतो. म्हणजे 'असून अडचण नसून खोळंबा' अशी आज प्लास्टिकबाबतची वस्तुस्थिती म्हणायला हवी. प्लास्टिकच्या बरोबरीने थर्माकोल हा प्रकारसुद्धा पर्यावरणासाठी तितकाच हानीकारक ठरलेला आहे. परंतु त्याचाही वापर प्रचंड प्रमाणात होतो. आश्चर्याची गोष्ट एवढीच आहे की, सार्वजनिक स्तरावर प्लास्टिक वापरू नका असे सांगितले जाते. पण त्याच्याऐवजी काय वापरा किंवा असे प्लास्टिक वापरले तर त्याची एका विशिष्ट पद्धतीने वाट लावा याबद्दल प्रक्रिया किंवा कार्यपद्धती सांगून खऱ्या अर्थाने जनजागृती करायला हवी. मध्यंतरीच्या काळात प्लास्टिकपासून इंधन बनवण्याच्याही वल्गना झाल्या. पण त्याबाबत सरकारी स्तरावर कोणताच दावा सिद्ध झालेला दिसत नाही.

जंगलांच्या आगी

खरे सांगायचे तर सरकार असो किंवा लोकांच्या माध्यमातून प्लास्टिकचा हा वापर पूर्णपणे थांबवणे अशक्य आहे. त्यासाठी पर्यायी वस्तूंची निर्मिती गरजेची ठरते. अन्यथा पर्यावरण म्हणजे 'वरून कीर्तन आतून तमाशा' असाच तो प्रकार म्हणावा लागेल. आजचा जगालाही भेडसावणारा सर्वात मोठा प्रश्न म्हणजे सातत्याने वाढत असलेले तापमान आणि प्रचंड वेगाने प्रदूषित होत असलेली हवा दरवर्षी लाखो लोकांचे बळी घेणारी ठरते आहे. भारतापुरता विचार केला तर दिल्ली हे सर्वात प्रदूषित शहर मानले जाते. पण आता दिल्लीलाही मागे टाकून मुंबईची हवादेखील प्रदूषित झाल्याचे सिद्ध झालेले आहे. अगदी गेल्या वर्षभरात या प्रदूषित हवेचे तीस हजार बळी गेल्याचे अधिकृतपणे सांगितले गेले आहे. त्यापाठोपाठ जगाला भेडसावणारी दुसरी समस्या म्हणजे जंगलांमध्ये लागणारा वणवा ही आहे. दरवर्षी जगातल्या प्रत्येक देशात अक्षरशः हजारो जंगले आगीमुळे नष्ट होत आहेत. भारतात गेल्या वर्षभरात पंधरा हजार जंगल आगीच्या घटना घडल्या. यामध्ये वन्य जीवांची हानी तर होतेच. परंतु पर्यावरणाचे संतुलन मोठ्या प्रमाणावर बिघडते. सध्या जे तंत्रज्ञानाचे योग आहेत. त्यातून निर्माण होणारा इलेक्ट्रॉनिक कचरा हीदेखील पर्यावरणासाठी तितकीच मोठी भयघंटा ठरते. कारण या ई-कचऱ्याची विल्हेवाट लावणेदेखील सर्वसामान्य जनतेच्या स्तरावर अशक्यप्राय गोष्ट आहे. आणि सरकारनेसुद्धा या ई-कचऱ्याच्या विल्हेवाटीसाठी कोणताही धोरणात्मक निर्णय घेतला नसल्याचे म्हणावे लागते.

सुविचार

विलास कोळेकर
खंडाळा, रत्नागिरी. मोबा.९४२२४२०६११

**प्रयत्न ही आयुष्यातील अशी एक पायरी आहे,
जिच्या पुढे नशीब सुद्धा हार मानते.**

पं चां ग

गुरुवार, ५ जून, २०२५
शक १९४७ विश्वावसुनामसंवत्सर

ज्येष्ठ शुक्ल दशमी
नक्षत्र : हस्त

रवी उदय- ०६-०२
रवी अस्त- १९-१३

-: जन्मराशी :-
००-०१ ते २४-०० कन्या

गंगावतार; गंगा दशहरा समाप्ती; गायत्री जयंती;
याज्ञवल्क्य जयंती; मा. स. गोळवलकर गुरुजी स्मृतिदिन

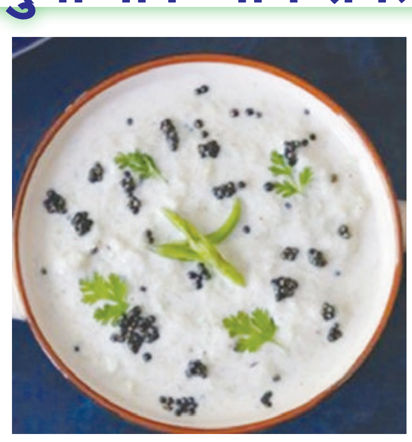
मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफीस आणि नवाकाळ प्रेस करिता १) दांगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिघा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरिया, विष्णू नगर, दिघा, नवी मुंबई -४००७०८. २) एलिगंट ऑफसेट प्रिंटर्स प्रा.लि., पत्ता: प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रीयल एरिया, शिरोली गाव, ता.हातकणंगले, जिल्हा कोल्हापूर - ४१६१२२ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडिलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले.
संपादक : **रोहित रमाकांत पांडे** • कार्यकारी संपादक: **समीर करंबे** (*पी.आर.बी. कायद्यानुसार संपादकीय जबाबदारी कार्यकारी संपादक यांच्यावर आहे.)

संपर्क : संपादक विभाग: ८६५२२०१४४०,
जाहिरात विभाग : ८९०८११६४२३, ८९०८११६४२९,
छोट्या जाहिराती: ८४२२८१७४४५. वितरण विभाग : ९१९४९३६४४१
ई-मेल: navakal.1923@gmail.com
'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक 'नवाकाळ' आर.एन.आय.क्र.१९१४/५७
स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

Printed and Published by **Jayshree Ramakant Khadilkar-Pande** On behalf of Navakal Office And Navakal Press. Printed at 1) Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. . 2) Elegant Offset Pvt. Ltd., Address : Plot No.F7-1 & F7-2/2, M.I.D.C., Shiroli Industrial Area, Village Shiroli, Tal. Hatkanagle, Dist Kolhapur-416122. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004.
Editor - **Rohit Ramakant Pande** • Executive Editor - **Sameer Karambe** (*As per P.R.B. law Executive Editor will be responsible for all the content in Daily Navakal)

पाककृती

दुधी भोपळ्याचे रायते



★ **साहित्य :-** दुधी भोपळ्याचा किस - एक कप, दही - १.५ कप, मीठ - चवीनुसार, भाजलेले जिरे पावडर -अर्धा टीस्पून, काळी मिरी पावडर - १/४ टीस्पून, हिरवी मिरची - एक, कोथिंबीर

★ **कृती :-** सर्वात आधी दुधी भोपळ्याचा किस पाण्यात उकळवावा. तुम्हाला ते फक्त २ ते ३ मिनिटे उकळावे लागेल. आता थंड दही फेटून घ्या. यानंतर, दुधी भोपळ्याचा किस हाताने पिळून त्याचे पाणी काढा. ते चांगले पिळून झाल्यावर, फेटलेल्या दह्यात घाला, मीठ, भाजलेले जिरे आणि काळी मिरी घाला आणि मिक्स करा. चव वाढवण्यासाठी, तुम्ही वर बारीक चिरलेली कोथिंबीर आणि हिरव्या मिरच्या देखील घालू शकता. तर चला तयार आहे आपले दुधी भोपळ्याचे रायते.

सूर्यकुमार यादवचे वादळी अर्धशतक व्यर्थ

साईराजने ईगल ठाणे स्ट्रायकर्सला जिंकवले

सूर्यकुमार यादव याने टी-२० मुंबई लीग २०२५ च्या पहिल्याच दिवशी २५ चेंडूंत वादळी अर्धशतक झळकावले. पण, साईराज पाटीलने वादळी खेळी करताना ईगल ठाणे स्ट्रायकर्सला नवी मुंबईच्या डी वाय पाटील स्टेडियम येथे झालेल्या लढतीत ट्रायम्फ नाईट्स मुंबई नॉर्थ ईस्टवर पाच विकेट्स राखून विजय मिळवून दिला.

■ नवी मुंबई

प्रथम फलंदाजी करणाऱ्या ट्रायम्फ नाईट्स मुंबई नॉर्थ ईस्टसाठी सूर्यकुमार (५०) आणि जिगर राणा (५३) यांनी चांगली खेळी केली. त्याच्या जोरावर नाईट्सने ७ बाद १७९ धावा केल्या. संघाला अपेक्षित सुरुवात करता आली नाही. परंतु राणा आणि परीक्षित वलसंगकर यांनी ८८ धावांची महत्त्वपूर्ण भागीदारी करून डाव सावरला. राणा संथ चेंडूवर बाद झाल्यानंतर पुढच्याच षटकात परीक्षित धावबाद झाला, तेव्हा सूर्यकुमारने संघाची सूत्रे हाती घेतली.

भारताच्या या स्टार खेळाडूला जय जैन (२४) ची चांगली साथ मिळाली. या जोडीने मधल्या षटकांमध्ये ४० धावा जोडल्या आणि डाव स्थिर ठेवला. अमित पांडेने ही जोडी तोडली आणि यष्टीरक्षक अनिश चौधरीने जैनला यष्टिचित केले. सूर्यकुमारने डेथ ओव्हर्समध्ये सुरेख फटकेबाजी करून नाईट्सना मजबूत फिनिशिंगपर्यंत पोहोचवले.

प्रत्युत्तरादाखल, वरुण लवांडेने ३८ चेंडूत ५७ धावा करत स्ट्रायकर्सचा पाठलाग सुरू ठेवला आणि अर्ध्या धावसंख्येपर्यंत त्यांना ८९/१ अशी मजबूत धावसंख्या गाठून दिली. अनिश (३७) सोबत त्याने ७३ धावांची भागीदारी करून एक भक्कम पाया रचला. परंतु नाईट्सने दोन जलद विकेट्स घेतल्यानंतर हा वेग काही काळासाठी कमी झाला. साईराज पाटीलच्या येण्याने स्ट्रायकर्स स्पर्धेत टिकून राहिले आणि त्याने २२ चेंडूंत नाबाद ४७ धावा करताना चार षटकार मारले आणि त्याच्या संघाचा विजय निश्चित केला.

डॉ.हेगडे चषक कॅरम स्पर्धेत ६ जूनपासून ३२ खेळाडूंमध्ये चुरस

■ मुंबई

मुंबई शहर व उपनगर, ठाणे, पालघर, रायगड, रत्नागिरी आदी जिल्ह्यांतील राष्ट्रीय ख्यातीच्या सबज्युनियर कॅरमपटूसह शालेय ३२ खेळाडूंमध्ये माजी नगरपाल डॉ. जगन्नाथराव हेगडे वाढदिवस चषक विनाशुल्क कॅरम स्पर्धा जिंकण्यासाठी ६ जूनपासून चुरस होईल. डॉ. अँटोनियो दासिल्व्हा हायस्कूलचा राष्ट्रीय सबज्युनियर कॅरमपटू ध्रुव भालेराव विरुध्द जीके वरळी मुंबई पब्लिक स्कूलचा नैतिक लादे यामधील उद्घाटनीय लढत माजी नगरपाल डॉ. जगन्नाथराव हेगडे, राष्ट्रीय मिल मजदूर संघाचे सरचिटणीस गोविंदराव मोहिते, कॅरमप्रेमी मंगेश चिंदरकर व राजन राणे, शिवछत्रपती पुरस्कार विजेते लीलाधर चव्हाण आदींच्या प्रमुख उपस्थितीत शुक्रवारी परेल येथील आरएमएमएस सभागृहात शुक्रवारी सकाळी १०.३० वाजता सुरू होईल. अजिंक्यपद पटकाविण्यासाठी महात्मा गांधी विद्यामंदिरची राष्ट्रीय सबज्युनियर कॅरमपटू तनया दळवी, न्यू इंग्लिश स्कूल-जैतापूरचा आर्यन राऊत, पोद्दार अकॅडमी-मालाडचे प्रसन्न व पुष्कर गोळे, शिर्के हायस्कूल-रत्नागिरीची स्वरा मोहिरे, आयईएस सुळे गुरुजी शाळेची ग्रीष्मा धामणकर, पार्ले टिळक विद्यालयाचे सार्थक केरकर व मंदार पालकर,चेंबूर हायस्कूलचा मयुरेश पवार, आयएनजी स्कूल-वसईचा श्रीशान पालवणकर, आदी सबज्युनियर कॅरमपटूमध्ये निकराच्या लढती ७ जूनपर्यंत रंगतील. पंचाचे कामकाज सचिन शिंदे, संतोष जाधव, ओमकार चव्हाण, अर्जुन कालेकर आदी पाहणार आहेत.

कबड्डीपटू नरवाल अचानक निवृत्त

■ नवी दिल्ली

प्रो कबड्डी लीगच्या इतिहासातील सर्वात यशस्वी खेळाडू प्रदीप नरवालने अचानक कबड्डीतून निवृत्तीची घोषणा करून चाहत्यांना आश्चर्यचकित केले.या लीगच्या १२ व्या हंगामात विक्री न झाल्याने नरवालने निवृत्तीचा मोठा निर्णय घेतला. प्रदीप नरवालची मूळ किंमत २० लाख रुपये होती. ते प्रशिक्षक म्हणून त्यांची दुसरी इनिंग सुरू करणार आहे. प्रदीपने प्रो कबड्डी लीगमध्ये तीन वेळा विजेतेपद जिंकले. परदीप नरवालने पटना पायरेट्ससोबत त्याचा सर्वात आनंदी काळ घालवला. त्याने फ्रँचायझीसोबत पाच हंगाम घालवले आणि सलग तीन वेळा विजेतेपद जिंकले. त्यानंतर तो सीझन ८ मध्ये यूपी योद्धा संघात सामील झाला. त्याने पटना पायरेट्ससोबत यशाचे शिखर गाठले.

गुकेश पराभूत

■ ओस्लो

नॉर्वे बुद्धिबळ २०२५ स्पर्धेत जागतिक क्रमवारीत दुसऱ्या क्रमांकावर असलेल्या हिकारू नाकामुराने विश्वविजेत्या डी गुकेशची विजयी मालिका मोडली. सामना बरोबरीच्या दिशेने जात असताना ८ व्या फेरीत नाकामुराने गुकेशच्या चुकीचा फायदा घेत विजय नोंदवला. यापूर्वी गुकेशने सलग दोन विजय मिळवले होते. प्रथम त्याने मॅग्नस कार्लसन आणि नंतर अर्जुन एरिगाईसी यांना पराभूत केले. महिला गटात दोन वेळा जागतिक रॅपिड चॅम्पियन कोनेरू हम्पी अव्वल स्थानावर आहे.

(THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA)

3B FILMS LIMITED

(formerly known as 3B Films Private Limited)

Corporate Identification Number: U25200GJ2014PLC080685

(Please scan this QR Code to view the Prospectus)

Our Company was originally incorporated as "3B Films Private Limited" a private limited company under the Companies Act, 2013 with the Registrar of Companies ("ROC"), Gujarat pursuant to Certificate of Incorporation dated September 03, 2014. Our Company was converted into Public Limited Company pursuant to a special resolution passed by our shareholders at the Extra Ordinary General Meeting held on March 14, 2024 and consequently upon conversion name of company was changed to "3B Films Limited" vide fresh certificate of incorporation issued by the Central Processing Centre, Manesar. For further details on changes in name and the registered office of our Company, please refer to the chapter titled ***"History and Corporate Structure"*** beginning on Page No.130 of the Prospectus.

Registered Office: SF 220, Pancham Icon, Besides D-Mart, Vasna Road, Vadodara, Gujarat, India, 390007. **Corporate Office:** Block No 1241, 1242, 1243, 1244, Padra Jambusar Highway, Masar, Padra, Vadodara, Gujarat, India, 391421. **Telephone:** +91-6359 632600; **Email:** cs@3bfilms.com; **Website:** www.3bfilms.com; **CIN:** U25200GJ2014PLC080685; **Contact Person:** Janki Raj, Company Secretary and Compliance Officer.

OUR PROMOTERS: ASHOKBHAI DHANJIBHAI BABARIYA , MUKESH DHANJIBHAI BABARIYA, GULABBEN NITIN BABARIYA AND DISHANK NITIN BABARIYA

BASIS OF ALLOTMENT

INITIAL PUBLIC OFFER OF 67,50,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF 3B FILMS LIMITED (THE "COMPANY" OR "3B FILMS" OR "OFFERER" OR "ISSUER") AT AN OFFER PRICE OF ₹ 50/- PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ 40/- PER EQUITY SHARE) FOR CASH, AGGREGATING TO ₹ 3,375.00 LAKH ("PUBLIC OFFER") COMPRISING A FRESH OFFER OF 35,52,000 EQUITY SHARES AGGREGATING TO ₹ 1,776.00 LAKH (THE "FRESH OFFER") AND AN OFFER FOR SALE OF 31,98,000 EQUITY SHARES BY ASHOKBHAI DHANJIBHAI BABARIYA, MUKESH DHANJIBHAI BABARIYA, AND GULABBEN NITIN BABARIYA, (COLLECTIVELY REFERRED TO AS THE "PROMOTER SELLING SHAREHOLDERS / SELLING SHAREHOLDERS") AGGREGATING TO ₹ 1,599.00 LAKH ("OFFER FOR SALE") OUT OF WHICH 3,42,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH, AT AN OFFER PRICE OF ₹ 50/- PER EQUITY SHARE FOR CASH, AGGREGATING ₹ 171.00 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE OFFER (THE "MARKET MAKER RESERVATION PORTION"). THE PUBLIC OFFER LESS MARKET MAKER RESERVATION PORTION I.E. OFFER OF 64,08,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH, AT AN OFFER PRICE OF ₹ 50/- PER EQUITY SHARE FOR CASH, AGGREGATING ₹ 3,204.00 LAKHS IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE PUBLIC OFFER AND NET OFFER WILL CONSTITUTE 27.25% AND 25.87% RESPECTIVELY OF THE POST- OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. FOR FURTHER DETAILS, PLEASE REFER TO CHAPTER TITLED *"TERMS OF THE OFFER"* BEGINNING ON PAGE 182 OF PROSPECTUS.

RISK TO INVESTORS

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this offer. For taking an investment decision, investors must rely on their own examination of the Issuer and the offer including the risks involved. The Equity Shares offered in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of this Prospectus. Specific attention of the investors is invited to the Section titled *"Risk Factors"* on page 28 of the Prospectus.

THIS OFFER IS BEING MADE IN TERMS OF CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018 (THE "SEBI (ICDR) REGULATIONS"), AS AMENDED. IN TERMS OF RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED, THIS IS AN OFFER FOR AT LEAST 25% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. THIS OFFER IS A FIXED PRICE OFFER AND ALLOCATION IN THE NET OFFER TO THE PUBLIC WILL BE MADE IN TERMS OF REGULATION 253 OF THE SEBI (ICDR) REGULATIONS, AS AMENDED. FOR FURTHER DETAILS, SEE ***"OFFER PROCEDURE"*** ON PAGE 190 OF THE PROSPECTUS.

All potential investors shall participate in the offer through an application supported by blocked amount ("ASBA") process including through UPI Mode (as applicable) by providing details about the bank account which will be blocked by the self certified syndicate banks ("SCSBS") for the same. For details in this regard, specific attention is invited to "Offer Procedure" on page 190 of this prospectus. A copy of prospectus filed with the Jurisdictional Registrar of Companies, Ahmedabad in accordance with Section 26 of the Companies Act, 2013.

In terms of Regulation 253(2) of the SEBI ICDR Regulations, as present issue is a fixed price offer 'the Allocation' is the net issue to the public category has been be made as follows: (a) minimum 50% to Retail Individual Investors; and (b) Remaining to: (i) individual applicants other than retail individual investors and (ii) other investors including corporate bodies or institutions, irrespective of the number of specified securities applied for. The unsubscribed portion in either of the categories specified in (a) or (b) above may be allocated to the applicants in the other category.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10/- EACH, THE OFFER PRICE IS ₹ 50/- PER EQUITY SHARE AND THE OFFER PRICE IS 5 TIMES OF THE FACE VALUE OF THE EQUITY SHARES

OFFER PROGRAMME	BID/OFFER OPENED ON: FRIDAY, MAY 30, 2025
	BID/OFFER CLOSED ON: TUESDAY, JUNE 03, 2025

PROPOSED LISTING

The Equity Shares of the Company are proposed to be listed on the SME Platform of BSE Limited ("**BSE-SME**"), in terms of the Chapter IX of the SEBI ICDR Regulations. Our Company has received in-principle approval from BSE Limited ("**BSE**") for the listing of Equity Shares pursuant to letter dated February 28, 2025. BSE Limited is the Designated Stock Exchange for the purpose of this Offer. The trading is proposed to be commenced on or before Friday, June 06, 2025 (Subject to receipt of listing and trading approvals from the BSE Limited).

SUBSCRIPTION DETAILS

The Offer has received 2613 applications (excluding the multiple, duplicate bids, Cancelled bids or withdrawal bids) for 1,06,44,000 Equity Shares (before technical rejections) resulting in 1.58 times subscription (including reserved portion of Market Maker) as disclosed in the Prospectus. The details of the applications received in the Offer from various categories are as under:

Details of Application Received: (Before Technical Rejections)

Category	No. of Applications	No. of Equity Shares Applied	Equity Shares reserved as per Prospectus*	Subscription (No of Times)
Market Maker	01	3,42,000	3,42,000	1.00
Retail Individual Investors	2509	75,33,000	32,04,000	2.35
Other than Retail Individual Investors	103	27,69,000	32,04,000	0.86
Total	**2613**	**1,06,44,000**	**67,50,000**	**1.58**

Notes:- **The Offer is being made in terms of Chapter IX of the SEBI ICDR Regulations through the Fixed Price method and hence, as per of Regulation 253(2), of SEBI ICDR Regulations, the allocation of Net Offer to the public category shall be made as follows:*

(a) minimum fifty per cent to retail individual investors; and

(b) remaining to:

i. individual applicants other than retail individual investors; and

ii. other investors including corporate bodies or institutions, irrespective of the number of specified securities applied for;

The unsubscribed portion in either of the categories specified in (a) or (b) above may be allocated to the applicants in the other category.

If the retail individual investor category is entitled to more than fifty per cent. of the Offer size on a proportionate basis, the retail individual investors shall be allocated that higher percentage.

Details of Applications rejected by the Registrar on technical grounds:

Category	No. of Applications	No. of Equity Shares
Market Maker	0	0
Retail Individual Investors	45	1,41,000
Other than Retail Individual Investors	1	18,000
Total	**46**	**1,59,000**

After eliminating Technically Rejected applications, the following table gives the details of Category wise net valid applications:

Sr. No	Category	Gross		Less: Rejections		Valid	
		Applications	Equity Shares	Applications	Equity Shares	Applications	Equity Shares
1	Market Maker	1	3,42,000	0	0	1	3,42,000
2	Retail Individual Investors	2509	75,33,000	45	1,41,000	2464	73,92,000
3	Other than Retail Individual Investors	103	27,69,000	1	18,000	102	27,51,000
	Total	**2613**	**1,06,44,000**	**46**	**1,59,000**	**2567**	**1,04,85,000**

ALLOCATION: The Basis of Allotment was finalized in consultation with the Designated Stock Exchange i.e. BSE Limited, Wednesday, June 04, 2025.

A. Allocation to Market Maker (After Technical Rejections & Withdrawal): The Basis of Allotment to the Market Maker, at the Offer price of ₹ 50/- per Equity Share, was finalized in consultation with BSE. The category was subscribed by 1.0000 times. The total number of shares allotted in this category is 3,42,000 Equity Shares.

B. Allocation to Retail Individual Investors (After Technical Rejections & Withdrawal): The Basis of Allotment to the Retail Individual Investors, at the offer price of ₹ 50/- per Equity Share, was finalized in consultation with BSE. The category was subscribed 1.58 times. The total number of shares allotted in this category is 46,71,000 Equity Shares to 1557 successful applicants.

No. of Shares applied for (Category wise)	No. of Applications Received	% to total	Total No. of Shares Applied in each category	% of total	Proportionate Shares Available	Allocation per Applicant: Before Rounding off	Allocation per Applicant: After Rounding off	Ratio of Allottees to Applicants		Total No. of Equity Shares Allocated/ Allotted	Surplus / Deficit
3000	2464	100.00	7,392,000	100.00	4,671,000	1,896	3,000	1557	2464	4,671,000	0
Total	**2464**	**100**	**7,392,000**	**100**	**4,671,000**	-	-	-	-	**4,671,000**	-

C. Allocation to Other than Retail Individual Investors (After Technical Rejections & Withdrawal): The Basis of Allotment to the Other than Retail Individual Investors, at the Offer price of ₹ 50/- per Equity Share, was finalized in consultation with BSE. The category was subscribed 1.58 times. The total number of shares allotted in this category is 17,37,000 Equity Shares.

The Category-wise details of the Basis of Allotment are as under:

No. of Shares applied for (Category wise)	Number of Applications Received	% to total	Total No. of Shares Applied in each category	% of total	Proportionate Shares Available	Allocation per Applicant: Before Rounding off	Allocation per Applicant: After Rounding off	Ration of Allottees to Applicants		Total No. of Equity Shares Allocated/Alloted	Surplus/ Deficit
6000	75	73.53	450,000	16.36	284,133	3,788	3,000	1	1	225,000	59,133
6000	Lottery						3,000	4	15	60,000	-60,000
9000	22	21.57	198,000	7.20	125,019	5,683	3,000	1	1	66,000	59,019
9000	Lottery						3,000	10	11	60,000	-60,000
15000	1	0.98	15,000	0.55	9,471	9,471	9,000	1	1	9,000	471
18000	2	1.96	36,000	1.31	22,731	11,365	12,000	1	1	24,000	-1,269
30000	1	0.98	30,000	1.09	18,942	18,942	18,000	1	1	18,000	942
2022000	1	0.98	2,022,000	73.50	1,276,704	1,276,704	1,275,000	1	1	1,275,000	1,704
Total	**102**	**100**	**2,751,000**	**100**	**1,737,000**	-	-	-	-	**1,737,000**	-

The Board of Directors of the Company at its meeting held on Wednesday June 04, 2025 has taken on record the Basis of Allocation of Equity Shares approved by the Designated Stock Exchange and has authorized the corporate action for the transfer of the Equity Shares to various successful applicants. The Company shall file the listing application with the BSE Limited on or before Thursday, June 05, 2025. The trading is proposed to be commenced on or before Friday, June 06, 2025 (Subject to receipt of listing and trading approvals from the BSE Limited)

The refund / allotment intimation will be dispatched to the address of the Applicants as registered with the depositories on or about Thursday, June 05, 2025. Further, the instructions to Self-Certified Syndicate Banks for unblocking the amount will be processed on or prior to Thursday, June 05, 2025. In case the same is not received within ten days, investors may contact Registrar at the address given below.

The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on BSE within three working days from the date of the closure of the Offer.

Note: All capitalized terms used and not defined herein shall have the respective meaning assigned to them in the Prospectus dated May 23, 2025 ("**Prospectus**").

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Offer Maashitla Securities Private Limited at www.maashitla.com.

All future correspondence in this regard may kindly be addressed to the Registrar to the Offer quoting full name of the First/Sole applicants, serial number of the Application Form, number of equity shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

Maashitla

Maashitla Securities Private Limited
CIN: U67100DL2010PTC208725
Address: 451, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, Delhi -110034, India
Telephone: 011-45121795; **Email:** ipo@maashitla.com; **Investor Grievance e-mail:** investor.ipo@maashitla.com; **Website:** www.maashitla.com
Contact Person: Mr. Mukul Agarwal; **SEBI registration number:** INR000004370

For 3B FILMS LIMITED
On behalf of the Board of Directors
Sd/-
Ashokbhai Dhanjibhai Babariya
Chairman & Managing Director
DIN: 03363509

Place : Vadodara
Date : June 04, 2025

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARE ON LISTING OR THE BUSINESS PROSPECTS OF 3B FILMS LIMITED.

3B Films Limited is proposing, subject to market conditions and other considerations, a public offer of its Equity Shares and has filed the Prospectus with the Jurisdictional Registrar of Companies. The Prospectus is expected to be available on the website of the SEBI at www.sebi.gov.in and the website of the Lead Manager to the Offer at www.nirbhaycapital.com and website of the BSE Limited at www.bseindia.com and website of Issuer Company at www.3bfilms.com.

The Equity Shares have not been and will not be registered under the US Securities Act of 1933, as amended (the "**Securities Act**") or any state securities law in United States and may not be offered or sold within the United States (as defined in Regulation S under the Securities Act) or to, or for the account benefit of "U. S. Person" (as defined in the Regulations under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act.

KIRIN ADVISORS

SBI State Bank of India, Home Loan Centre, Shankar Sheth Road Pune (10287) 44/2B, Near Sharada Chambers, Pune-411037.
Tel: (020) 26308176, EMAIL: racpc.pune@sbi.co.in

Publication of Notice regarding possession of property u/s 13(4) of SARFAESI Act, 2002

Notice is hereby given under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) & in exercise of powers conferred under Section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, a **Demand Notice** was issued on the dates mentioned against each account and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of power conferred on him under section 13(4) of the said Act read with Rule 9 the said Act on the dates mentioned against each account.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **STATE BANK OF INDIA** for an amount and interest thereon.

The borrower's attention is invited to provisions of sub – section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Sr. No.	Name & Address of the Borrowers	Description of immovable property	Date of Demand Notice	Date of (Symbolic) Possession	Outstanding (Rs.) & as on Date
1.	**Mr. Ganesh Shridhar Yelpale (Borrower) 1)** Flat No.801, A-Wing, Hamy Park, Gokul Nagar, Katraj Kondhwa Road, Pune- 411046. **2)** Lande Vasti, A/P Ajanale, Taluka-Sangola, Dist-Solapur- 413308. **3)** Flat No. 802, 8th Floor, Building No. 'A-1' "Kaalika Heights", Plot No. 366, Panchpakhadi, Almeida Baug, Dist-Thane West- 400602. **Home Branch-SHF A/C No. 41276509461 Home Loan**	All that piece and parcel of property residential bearing **Flat No. 802, on 8th Floor, in Building 'A-1',** admeasuring area 737 sq. ft. Built-up of the Building to be known as **"Kaalika Heights",** along with 2 covered car parking Land bearing Plot No. 366, **Thane Town Planning Scheme No. 1,** area admeasuring 8839 sq. mtrs. Situated at- **Village Panchpakhadi, Almeida Baug, Chandanwadi, Taluka & District- within the local limits of Thane Municipal Corporation Property owned by Mr. Ganesh Shridhar Yelpale bounded as follows Flat : On or towards East :** By Open Marginal Space at Ground level, **On or towards South :** By Open Marginal Space at Ground level, **On or towards West:** By Entrance, **On or towards North :** Flat No. 801.	**11.03.2025 and News paper publication on 28.03.2025**	**31.05.2025**	**Rs.1,56,95,991.00 (Rupees One Crore Fifty Six Lakh Ninety Five Thousand Nine Hundred and Ninety One Only) as on 11.03.2025 plus further interest with incidental expenses, charges, cost etc. incurred / to be incurred.**

Date : 05.06.2025
Place : Pune

Sd/- Authorised Officer,
State Bank of India, HLC Shankar Sheth Road, Pune

केनरा बैंक Canara Bank
भारत सरकार का उपक्रम A Govt. of India Undertaking

ARM Branch Mumbai, 4th Floor, Canara Bank Building, Adi Marzban Street, Mumbai – 400 001
Email : cb2360@canarabank.com **Tel:** 8655948019 **Web :** www.canarabank.com

CB/ARM/CHANDRAREKHA/REDEMPTION/2025-26 **DATE: 31.05.2025**

REDEMPTION NOTICE [SECTION 13(8)] TO BORROWER/ GUARANTOR/MORTGAGOR

To the Borrower/Guarantors/Mortgagor:

1. **Smt. Chandrarekha Kumari Sahani,** Room No. 435 Jai Bhavani Chawl, Goandevi Indira Nagar, Vakola Pipeline Santacruz East, Mumbai Maharashtra 400055
2. **Smt. Chandrarekha Kumari Sahani,** Flat No. 2601, 26TH Floor, Building No. 3 "Ruparel Optima" Opposite Sumangal Hospital Ganesh Nagar Charkop Link Road, Kandivali West Village Kandivali, Taluka Borivali District Mumbai, Maharashtra 400067
3. **M/s. Dynamic Market Research Through its Partners Smt. Chandrarekha Kumari Sahani & Shri. Ratan Rajnath Gaud,** Jagdish Bhuvan Gr Flr R No. 3 Coal Dongri Road Next To Kalpita Enclave Andheri East Mumbai Maharashtra - 400069.

   SUBJECT: Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of **Canara Bank, ARM Branch,** Mumbai (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under: As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on **11.09.2024,** to the borrower/Firm Chandrarekha Kumari Sahani, & M/s Dynamic Market Research Through its Partners Smt. Chandrarekha Kumari Sahani & Shri. Ratan Rajnath Gaud the mortgagor and the guarantors (above mentioned names), demanding to pay an amount of **Rs. 48,22,940.47**(as on **09/09/2024) (Rupees Forty Eight Lakhs Twenty Two Thousand Nine Hundred Forty and Paise Forty Seven Only)** and interest stated thereon within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagors and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken **Symbolic Possession** of the secured assets described in the Possession Notice dated **23.05.2025.** Further, the said symbolic possession notice was duly published in News Hub and Prathakaal newspapers, Mumbai on **30.05.2025.**

You all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **Rs. 48,22,940.47** (as on **09/09/2024) (Rupees Forty Eight Lakhs Twenty Two Thousand Nine Hundred Forty and Paise Forty Seven Only)** as on **09.09.2024,** plus subsequent interest, costs and expenses in full (from **09.09.2024** onwards), failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets:

i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or **ii.** By inviting tenders from the public; **or iii.** By holding public auction including through e-auction mode; **or iv.** By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You.
Sd/-
Canara Bank, Authorised Officer

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF ORWO PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Person	**ORWO PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Person	16/03/1964
3.	Authority under which Corporate Person is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number of Corporate Person	U33209MH1964PTC012874
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	601, Bakhtavar, Shahid Bhagat Singh, Opp. Colaba Post Office, Colaba, Mumbai, Maharashtra, India, 400005.
6.	Liquidation commencement date of Corporate Person	04/06/2025
7.	Name, Address, Email address, Telephone Number and the Registration Number of the Liquidator	**Bharat Ramakant Upadhyay** **Reg. No.:** IBBI/IPA-002/IP-N00120/2017-18/10289 **Address:** 507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyavihar Station, Ghatkopar- West, Mumbai – 400086 **Ph. No.:** 9833284483 **Email Id registered with IBBI:** brupadhyay@hotmail.com **Claims to be sent on Email Id:** brupadhyay.irp@gmail.com
8.	Last date for submission of claims	04/07/2025

Notice is hereby given that **ORWO Private Limited** has commenced voluntary liquidation on **4th June, 2025**.

The stakeholders of **ORWO Private Limited** are hereby called upon to submit a proof of their claims, on or before **4th July, 2025** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Bharat Ramakant Upadhyay
Date: 05.06.2025
Place: Mumbai